

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

220. IA/3384/2023 C.P. (IB)/1308(MB)2022

IN THE MATTER OF

JM Financial Asset Reconstruction company Limited ... Petitioner

Vs

Nitco Limited ... Respondent

U/s 7 of the Insolvency and Bankruptcy Code, 2016

Order Delivered on 07.11.2023

CORAM:

MS. REETA KOHLI,
MEMBER (J)

MS. MADHU SINHA,
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Petitioner: Adv. Virgil Braganza (PH)

For the Respondent:

ORDER

Adjourned to **04.12.2023.**

Sd/-
MADHU SINHA
Member(Technical)

Sd/-
REETA KOHLI
Member(Judicial)

/z/